

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.93/2001

Date of order: 13.8.2002

Nar Hari Sharma

...Applicant.

VS.

1. Sh.K.S.Achar, Under Secretary, DOPT, Mini. of Personnel, Public Grievances & Pensions, North Block New Delhi.
2. Shri Inderjit Khanna, Chief Secretary, Govt of Rajasthan, Jaipur.
3. Shri Ashok Sampatram, Secretary, Deptt.of Personnel, Secretariat, Jaipur.

...Respondents.

Applicant present in person.

Mr.Bhanwar Bagri - Counsel for respondent No.1

None for other respondents.

CORAM:

Hon'ble Mr.H.O.Gupta, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

This Contempt Petition has been filed against the alleged disobedience of the order dated 19.9.2001 passed by this Tribunal in O.A No.322/2001. The learned counsel for the State of Rajasthan, Shri U.D.Sharma, submits that the order of the Tribunal had been complied with. The applicant who is present in person confirmed the averments of the learned counsel for the respondents. In the circumstances, we do not feel it proper to prolong the Contempt Petition. Therefore, the C.P is dismissed. The noticees are discharged. No order as to costs.

(M.L.Chauhan)  
Member (J).

(H.O.Gupta)  
Member (A).